

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LINAKS MICRO ELECTRONICS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Linaks Micro Electronics Limited
2.	Date of incorporation of corporate debtor	11/04/1986
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L32101UP1986PLC007841
5.	Address of the registered office and principal office (if any) of corporate debtor	12.06 KM Barabanki Road, Chinat, Lucknow, Uttar Pradesh - 227105, India
6.	Insolvency commencement date in respect of corporate debtor	22-04-2022
7.	Estimated date of closure of insolvency resolution process	19-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bhoopesh Gupta, IBBI/IPA-001/IP-P01468/2018-19/12271
9.	Address and e-mail of the interim resolution professional, as registered with the Board	645A / 533B, Janki Vihar Colony, Sector I, Prabhat Chauraha, Jankipuram, Lucknow, Uttar Pradesh-226031 cabhoopesh@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AVM Resolution Professionals LLP, 8/28, 3 rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi – 110005. cirp.linaks@avmresolution.com
11.	Last date for submission of claims	06-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads Physical Address: Not Applicable. b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Linaks Micro Electronics Limited on **22-04-2022**.

The creditors of Linaks Micro Electronics Limited, are hereby called upon to submit their claims with proof on or before **06-05-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Bhoopesh Gupta
IBBI/IPA-001/IP-P-01468/2018 -2019/12271
Interim Resolution Professional
Linaks Micro Electronics Limited

Date : 24.04.2022
Place : Uttar Pradesh

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF LINAKS MICRO ELECTRONICS LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	LINAKS MICRO ELECTRONICS LIMITED
2. Date of incorporation of Corporate Debtor	11.04.1986
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L32101UP1986PLC007841
5. Address of the registered office and principal office (if any) of Corporate Debtor	12.06 KM Barabanki Road, Chinat, Lucknow, Uttar Pradesh - 227105, India
6. Insolvency commencement date in respect of Corporate Debtor	22.04.2022
7. Estimated date of closure of insolvency resolution process	19.10.2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Bhoopesh Gupta Reg. No.: IBB/I/PA-001/IP-P-01468/2018-19/12271
9. Address & email of the interim resolution professional, as registered with the board	645A / 533B, Janki Vihar Colony, Sector I, Prabhat Chauraha, Jankipuram, Lucknow, Uttar Pradesh-226031. Email: cabhoopesh@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AVM Resolution Professionals LLP, 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005. E-mail: cirp.linaks@avmresolution.com
11. Last date for submission of claims	06.05.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Linaks Micro Electronics Limited** on **22.04.2022**.

The creditors of **Linaks Micro Electronics Limited**, are hereby called upon to submit their claims with proof on or before **06.05.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bhoopesh Gupta

Date: 24.04.2022 **Interim Resolution Professional for Linaks Micro Electronics Limited**
Place: Lucknow **Reg. No.:** IBB/I/PA-001/IP-P-01468/2018 -2019/12271



प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

लिंक्स माइक्रो इलेक्ट्रॉनिक्स लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1. कार्पोरेट देनदार का नाम	लिंक्स माइक्रो इलेक्ट्रॉनिक्स लिमिटेड
2. कार्पोरेट देनदार के नियमन की तिथि	11 अप्रैल, 1986
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार नियमित / पंजीकृत है	रजिस्ट्रार ऑफ कंपनियों—कानपुर
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	L32101UP1986PLC007841
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	12.06 कि मी बाराबंकी रोड, चिनाट, लखनऊ, उत्तर प्रदेश – 227105, भारत
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभ तिथि	22 अप्रैल 2022
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	19 अक्टूबर 2022
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	भूपेश गुप्ता पंजी. सं.:IBBI/PA-001/IP-P01468/2018-19/12271
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	645ए/533बी, जानकी विहार कॉलोनी, सेक्टर I, प्रभात घीराहा, जानकीपुरम, लखनऊ, उत्तर प्रदेश-226031. ईमेल : cabhoopesh@rediffmail.com
10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	एवीएम रेजोल्यूशन प्रोफेशनल्स एलएलपी, 8/28, तीसरी मंजिल, डब्ल्यू ई ए, अब्दुल अजीज रोड, करोल बाग, नई दिल्ली – 110005 ईमेल : cirp.linaks@avmresolution.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	06 मई 2022
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के खण्ड (ख) के तहत अभिलिखित लेनदारों की श्रेणियाँ, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) वेबलिनक: https://ibbi.gov.in/home/downloads (ख) भौतिक पता: लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण ने दिनांक 22 अप्रैल 2022 को लिंक्स माइक्रो इलेक्ट्रॉनिक्स लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

लिंक्स माइक्रो इलेक्ट्रॉनिक्स लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 06 मई 2022 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

फिक्सी श्रेणी के साथ सम्बंधित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [श्रेणी का उल्लेख] निर्दिष्ट करेगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/—

भूपेश गुप्ता

दिनांक : 24.04.2022

अंतरिम समाधान प्रोफेशनल, लिंक्स माइक्रो इलेक्ट्रॉनिक्स लिमिटेड

स्थान: लखनऊ

पंजीकरण सं.:IBBI/PA-001/IP-P-01468/2018-2019/12271

